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CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH



No.CPC.350/00251/2015  
(O.A.889/2012)

Date of order : 24.08.2016

Present : Hon'ble Justice Mr. Vishnu Chandra Gupta, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

MENOKA THUNDER & ANR.

VS.

UNION OF INDIA & ORS.  
[Ms.A.Ghosh & Others (Posts)]

For the applicant : Mr.M.K. Bandyopadhyay, counsel  
For the respondents : Mr.B.P. Manna, counsel

ORDER

Per Justice V.C. Gupta, J.M.

Heard Id. counsel for both sides.

2. The relevant portion of the order of this Tribunal dated 11.12.2014 passed in the O.A. which has been sought to be complied with, reads as under:-

"4. With the consent of both parties, I direct the authorities that the case of the applicant Smt. Menoka Thunder & Anr. will be placed before the next CRC as decided by the authorities, as expeditiously as possible. The decision arrived at in the meeting will be communicated, within a period of one month thereafter.

5. Accordingly, the O.A. is disposed of. No costs."

2. A compliance report has been filed from the side of the respondents annexing a copy of the letter dated 16.12.2015 whereby it has been stated that the case of the applicant could not be recommended by the Circle Relaxation Committee as the merit points earned by the applicant were less than that of the last recommended candidates of the meeting held on 16.06.2015. It has also been mentioned that the applicant's case would be

placed before the next Circle Relaxation Committee meeting in Postman cadre against the vacancies of 2015-2016 and the applicant be informed accordingly.

3. In view of the above, we find that the order of this Tribunal has been substantially complied with as the respondents assured that the matter would be considered again in the next Circle Relaxation Committee meeting. We find no willful disobedience of the order of this Tribunal.

4. Accordingly the Contempt Petition is disposed of. Notices, if any issued, stand discharged.

(J. Das Gupta)  
Administrative Member

(Justice V.C. Gupta)  
Judicial Member

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